

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 1209/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2017

NAME OF THE COMPANY: Capital first ltd.
Vs
Jkr techno engineers (p) ltd.

SECTION OF THE COMPANIES ACT: 433(e),434

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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4	Kalpana Bansaal.			
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Counsel.
~~for~~

for Petitioner

Kalpana B

ORDER

Learned counsel for the petitioner states that the petition may be dismissed as withdrawn with liberty to file a fresh petition on the same cause of action in accordance with the provision 9BC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of request made.

SD/—
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

SD/—
(R. VARADHARAJAN)
MEMBER (J)